

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 18.09.2008**

The Meeting No. 25/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 18.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s Shahi Export P. Ltd.	Nominee from AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

The Agenda for individual cases for Meeting No. 25/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

## Online agenda cases

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Case No.:26/17/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Approved
HQ File :01/84/050/00212/AM09/	RLA File :10/24/040/00214/AM08/	Lic.No/Date:1010029686 03.06.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/46/2008-09/Hosy. dated 16.09.2008 as detailed below: -			
Export item	Export Qty.	Import item	Quantity allowed
Kids' College Jacket made out of 100% Nylon Taffeta PU coated 210T fabric, GSM- 70+/-10% (Style No. DN 001)	25000 Pcs	100% Nylon Taffeta PU coated 210T fabric, GSM- 70+/-10%	3200 Kgs
		100% Nylon Taffeta PU coated 190T fabric, GSM- 55+/-10%.	475 Kgs
		Poppers	Net to net with accountability clause.
		Zippers, length-57 Cms	Net to net with accountability clause.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

<b>Case No.:7/12/84-ALC3/2008</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/47/2008-09/Hosy. dated 17.09.2008 as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Infants dress with lining & Trims with diaper (Style No. 604468)	7783 Pcs	100% Polyester yarn dyed woven fabric, GSM- 77+/-10%	1.29 sq mtrs./Pc
		100% Polyester dyed woven fabric, GSM- 60+/-10%	0.57 sq mtrs./Pc
		100% Polyester Mesh (net) fabric, GSM- 45+/-10%	0.82 sq mtrs./Pc
Girls dress with lining & Trims with	9512 Pcs	100% Polyester yarn dyed woven fabric, GSM- 77+/-10%	1.35 sq mtrs./Pc

diaper (Style No. 604468)		100% Polyester dyed woven fabric, GSM-60+/-10% 100% Polyester Mesh (net) fabric, GSM-45+/-10%	0.60 sq mtrs./Pc  0.82 sq mtrs./Pc
Infants dress with lining & Trims with diaper (Style No. 604507)	9373 Pcs	100% Polyester yarn dyed woven fabric, GSM- 77+/-10% 100% Polyester dyed woven fabric, GSM-60+/-10% 100% Polyester Mesh (net) fabric, GSM-45+/-10%	1.40 sq mtrs./Pc  0.60 sq mtrs./Pc  0.82 sq mtrs./Pc
Girls dress with lining & Trims with diaper (Style No. 604507)	11454 Pcs	100% Polyester yarn dyed woven fabric, GSM- 77+/-10% 100% Polyester dyed woven fabric, GSM-60+/-10% 100% Polyester Mesh (net) fabric, GSM-45+/-10%	1.44 sq mtrs./Pc  0.65 sq mtrs./Pc  0.85 sq mtrs./Pc
Infants dress with lining & Trims with diaper (Style No. 604469)	12697 Pcs	100% Polyester solid dyed woven fabric, GSM- 100+/-10% 100% Polyester dyed woven fabric, GSM-60+/-10% 100% Polyester Mesh (net) fabric, GSM-45+/-10%	1.05 sq mtrs./Pc  0.57 sq mtrs./Pc  0.97 sq mtrs./Pc
Girls dress with lining & Trims with diaper (Style No. 604469)	15518 Pcs	100% Polyester solid dyed woven fabric, GSM- 100+/-10% 100% Polyester dyed woven fabric, GSM-60+/-10% 100% Polyester Mesh (net) fabric, GSM-45+/-10%	1.12 sq mtrs./Pc  0.59 sq mtrs./Pc  1.00 sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3			18.09.2008	<b>Deferred</b>
	HQ File :01/84/050/00177/AM09/	RLA File :05/24/040/00212/AM09/	Lic.No/Date:0510222991 27.06.2008	Defer Date:02.10.2008
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that relevant file has been handed over to DC(MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 02.10.2008			

4	<b>Case No.:5/15/84-ALC3/2008</b>	Party Name:FASHION ACCESSORIES	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status : Deferred</b>
	HQ File :01/84/050/00178/AM09/	RLA File :05/24/040/00182/AM09/	Lic.No/Date:0510222993 27.06.2008	Defer Date:02.10.2008
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and comments are awaited. Hence it was decided to defer the case for re-listing on 02.10.2008.			

5	<b>Case No.:1/16/84-ALC3/2008</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status : Rejected</b>
	HQ File :01/84/050/00184/AM09/	RLA File :05/24/040/00233/AM09/	Lic.No/Date:0510223411 04.07.2008	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. etc is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24 <sup>th</sup> March, 2008			

RLA may take suitable consequential action accordingly.

6	<b>Case No.:4/17/84-ALC3/2008</b>	Party Name:SUBBAROW APPARELS,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00190/AM09/	RLA File :04/24/040/00094/AM09/	Lic.No/Date:0410097036 08.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DC (MSME) vide letter dated 20.08.2008, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

7	<b>Case No.:12/17/84-ALC3/2008</b>	Party Name:SCOTTS GARMENTS LIMITED,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00198/AM09/	RLA File :07/24/040/00172/AM09/	Lic.No/Date:0710058558 15.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. etc is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy</p>			

Circular No. 34/(RE-07)/2004-2009 dated: 24<sup>th</sup> March, 2008

RLA may take suitable consequential action accordingly.

8	<b>Case No.:1/21/84-ALC3/2008</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00248/AM09/	RLA File :35/24/040/00032/AM09/	Lic.No/Date:3510024386 06.08.2008	Defer Date:16.10.2008
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for by firm is still awaited. It was therefore decided to defer the case for re-listing on 16.10.2008.			

9	<b>Case No.:6/21/84-ALC3/2008</b>	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00253/AM09/	RLA File :04/24/040/00123/AM09/	Lic.No/Date:0410097813 07.08.2008	
	<b>Decision:</b> The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/43/2008-09/Hosy. dated 11.09.2008 as detailed below: -			
	Export item	Export Qty.	Import item	Quantity allowed
	Men's woollen jacket made form 62% wool, 38% polyester fabric. (Style No. ZACK COAT)	804 Pcs	Wool fabric poldo 62% wool, 38% polyester fabric, colour brown.	4.20 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing the Style No mentioned above on export side against the Advance authorization in question.

10	<b>Case No.:7/21/84-ALC3/2008</b>	Party Name:AKSHAY APPARELS	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00254/AM09/	RLA File :05/24/040/00319/AM09/	Lic.No/Date:0510225346 11.08.2008	Defer Date: 16.10.2008
	<b>Decision:</b> The Committee considered the case as per agenda and relevant papers/details available in the file handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 16.10.2008.			

11	<b>Case No.:8/21/84-ALC3/2008</b>	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00255/AM09/	RLA File :02/24/040/00122/AM09/	Lic.No/Date:0210115958 11.08.2008	Defer Date: 16.10.2008
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore decided to defer the case for re-listing on 16.10.2008.			

	<b>Case No.:1/25/84-ALC3/2008</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00298/AM09/	RLA File :06/24/040/00026/AM09/	Lic.No/Date:0610014139	Defer Date:



12			04.09.2008	16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application called for from R.A is still awaited. It was decided to await the same and defer the case for re-listing on 16.10.2008.			

13	<b>Case No.:2/25/84-ALC3/2008</b>	Party Name:CHELSEA MILLS	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00299/AM09/	RLA File :05/24/040/00363/AM09/	Lic.No/Date:0510226979 05.09.2008	Defer Date: 16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application called for from R.A is still awaited. It was decided to await the same and defer the case for re-listing on 16.10.2008.			

14	<b>Case No.:3/25/84-ALC3/2008</b>	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00300/AM09/	RLA File :02/24/040/00158/AM09/	Lic.No/Date:0210117134 09.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: -			
	Export item	Export Qty.	Import Item	Qty. allowed
	100% Flax/Linen Yarn Auto cone spliced	6500 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	6630 Kgs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

15	<b>Case No.:4/25/84-ALC3/2008</b>	Party Name:ESJAY INTERNATIONAL PVT. LTD.,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00301/AM09/	RLA File :03/94/040/00553/AM09/	Lic.No/Date:0310485769 09.09.2008	Defer Date: 16.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <ul style="list-style-type: none"> <li>(i) Style No./Design of the export product not given;</li> <li>(ii) The detail specification including sketch and calculation sheet, Measurement export product;</li> <li>(iii) The manufacturing process of each export product indicating wastage of raw material at each stage of process;</li> </ul> <p>The case stands deferred for re-listing on 16.10.2008.</p>			

16	<b>Case No.:5/25/84-ALC3/2008</b>	Party Name:FIBER LINKS	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00302/AM09/	RLA File :06/24/040/00027/AM09/	Lic.No/Date:0610014168 09.09.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing ½ % wastage as detailed below: -</p>			

Export item	Export Qty.	Import Item	Qty. allowed
Polyester braided	17640 Kgs	Polyester filament yarn	17728.2 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

17	Case No.:6/25/84-ALC3/2008	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: <b>Deferred</b>
	HQ File :01/84/050/00303/AM09/	RLA File :06/24/040/00028/AM09/	Lic.No/Date:0610014169 09.09.2008	Def.Date: 16.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case firm have asked for waste polyester staple fibre, polyester waste, tow waste, yarn waste etc as inputs, which are negative list items. In view of this Committee decided to seek comments from Jt.DGFT (AA)/Jt.DGFT (OPH).</p> <p>The case stands deferred for re-listing on 16.10.2008</p>			

18	Case No.:7/25/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: <b>Rejected</b>
	HQ File :01/84/050/00304/AM09/	RLA File :02/24/040/00142/AM09/	Lic.No/Date:0210117160 10.09.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier for similar cases Norms Committee had advised the applicant firm on various occasions for taking necessary action for standardization of adhoc input output norms fixed i.e by allowing 8% wastage on item of import in this case through their Export Promotion Council. But, Committee observed that till date, firm did not initiate any action thereon. In view of this non-compliance on the firm's part, Committee decided to advise R.A that no further advance licence be issued to the firm on the similar adhoc norms until the applicant firm complete action for fixation of SION in this case. Therefore, Committee was constrained to reject the case.</p>			

RLA may take suitable consequential action accordingly.

19	<b>Case No.:8/25/84-ALC3/2008</b>	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00305/AM09/	RLA File :10/24/040/00046/AM09/	Lic.No/Date:1010030916 10.09.2008	Defer Date: 30.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 30.10.2008. Firm may be informed accordingly.			

20	<b>Case No.:9/25/84-ALC3/2008</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2008 18.09.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00306/AM09/	RLA File :05/24/040/00378/AM09/	Lic.No/Date:0510227225 10.09.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. etc is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24 <sup>th</sup> March, 2008			

RLA may take suitable consequential action accordingly.

21	Case No.:10/25/84-ALC3/2008	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Approved
	HQ File :01/84/050/00307/AM09/	RLA File :04/24/040/00135/AM09/	Lic.No/Date:0410098506 11.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			
	Export item	Export Qty.	Import Item	Qty. allowed
	Full shoes (men's) made out of cow suede containing Minimum 0.385 Sq mtrs of lining fabric per pair and 77.42 sq mtrs of synthetic sole.	3000 Pair	Lining fabric 50% kermel and 50% viscose fabric, width 60", 230 GMS.  Synthetic sole sheet  Thread (100% nomex)	1212 Sq mtrs.  81.29 Sq mtrs.  90,000 Mrs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No. 334	M/s Loyal Textile Mills Ltd., Kovilpatti,
NC25/09 dt. 18.09.2008	F.NO.1/84/162/927/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3510022042 dt. 25.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to link the relevant file wherein similar norms have been fixed as per written comments of DC (MSME) and defer the case for re-listing of 16.10.2008.

Case No. 335	M/s Scorpions Apparels Pvt. Ltd., Fabridabad,
NC25/09 dt. 18.09.2008	F.NO.1/84/162/969/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.051209749 dt. 28.9.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that case has been re-examined by DC (MSME) and as per written comments of DC (MSME) conveyed vide their U.O dated 17.09.2008, Committee has felt that Qty. earlier allowed by NC is adequate and not possible to review the same. Hence, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 336	M/s S.A.S. International Chennai,
NC25/09 dt. 18.09.2008	F.NO.1/84/50/111/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410095277 dt. 16.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm. The Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis in partial modification of its earlier decision taken on 22.05.2008 as detailed below: -

S.No	Export Product	Export Qty.	Import Product	Qty. allowed
1	Silk/Cashmere blended Shawls, Scarves, Mufflers	6000 Kgs	1) Spun Silk Yarn  2) Yarn of fine animal	1) 3150 Kgs.  2) 3300 Kgs.

		hair of Cashmere (Carded)	
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The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 337	M/s S.A.S. International Chennai,
NC25/09 dt. 18.09.2008	F.NO.1/84/50/107/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410094650 dt. 20.3.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm. The Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis in partial modification of its earlier decision taken on 22.05.2008 as detailed below: -

S.No	Export Product	Export Qty.	Import Product	Qty. allowed
1	Silk/Cashmere blended Shawls, Scarves, Mufflers	4000 Kgs	1) Spun Silk Yarn  2) Yarn of fine animal hair of Cashmere (Carded)	1) 2100 Kgs.  2) 2200 Kgs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 338	M/s Loyal Textile Mills Ltd.,
NC25/09 dt. 18.09.2008	F.NO.1/84/50/120/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization	

No.3510023334 dt. 10.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm and observed that this case has been cleared by NC in its meeting held on 22.05.2008 by disallowing item of import at S.No.2 i.e Carbon Fibre. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow item of import at S.No.2 i.e Carbon Fibre with 10% wastage i.e 1.10 Kg /1 Kg of Carbon fibre content in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 339	M/s Gaurav International., Gurgaon
NC25/09 dt. 18.09.2008	F.NO.1/84/162/1105/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510213776 dt. 19.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/48/2008-09/Hosy. dated 16.09.2008 as detailed below in partial modification of its earlier decision taken on 17.01.2008 : -

Export item	Export Qty.	Import item	Quantity allowed
Ladies dress made of 96% cotton, 3% polyester, 1% spandex yarn dyed fabric, GSM- 75+/- 10% (Style No. 498531)	23100 Pcs	96% cotton, 3% polyester, 1% spandex yarn dyed fabric, GSM- 75+/- 10%	4.95 Sq mtrs./Pc



The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 340	M/s Kaytee Corporation Mumbai
NC25/09 dt. 18.09.2008	F.NO.1/84/162/501/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.310436974 dt. 20.7.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TC, Mumbai for their examination and comments. The case stands deferred for re-listing on 16.10.2008.

Case No. 341	M/s Bombay Rayon Fashions Ltd., Mumbai
NC25/09 dt. 18.09.2008	F.NO.1/84/162/864/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310404956 dt. 19.10.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below in partial modification of its earlier decision taken on 17.05.2007: -

S. No	Export item	Import item	Qty. allowed.
1	Men's short Sleeves woven shirts	1) Pure linen fabrics PFD, (width 63"), GSM-145 2) Interlining fabric	1) 2.46 Sq mtrs/Pc 2) 0.19 Sq mtr./Pc

	3) Basosoft SMS 4) Siligen SIA 5) Siligen PEP 6) Remazol Brill blue BB grain 7) Remazol yellow RR grain 8) Remazol Ultra Red RGB 9) Cibacron yellow NP 10) Cibacron Red C-2BL 11) Cibacron Blue C-R	3) 4.65 grms per kg. 4) 11.32 grms per kg. 5) 11.32 grms per kg. <b>(6) to (11) -</b>  <b>15 gms per kg of export product (all put together)</b>
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The quality of fabrics used in the export product should conform with the quality of fabrics imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric import item. The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

### Outside agenda cases.

Case No. 1	M/s Model Exims
NC25/09 dt. 18.09.2008	F.NO.1/84/162/715/AM07-DES-V
Modification of SION, G-45.	

Decision :- The Committee considered this case and observed there was some modification in its earlier decision taken on 14.08.2008 regarding amendment in SION at G-45 as was published vide Public Notice No. 82/RE 2008/2004-2009 dated 17.09.2008 as detailed below:-

S.No	Page No.	Reference	Amendments/Corrections
1	SION at S.No. G-45	Product Group: Textiles Products SION entry at Sl. No.	The description of the Export Item against the entry is corrected to read as under:

		G-45	<b>“Gents Leather Half Boot Lasted Upper <i>with insole</i>”</b>
2	-do-	-do-	<p>A footnote may be added in the SION, G-45 - “ <b>For computing requirement of processing Chemicals as per note 7 under the ‘General Note for Leather and Leather Products’, finished leather required per pair is (i) 7 Sq ft. if item 1(a)* is not asked for and 4 Sq ft. if 1(a)* is asked for”.</b></p> <p>*: Import item allowed in SION, G-45.</p>
3	SION at S.No. G-3	SION entry at S.No. G-3	<p>The description of Note 2(iv) is corrected to read as under: -</p> <p>“1.4 Sq ft. per pair if item at S.No. 1(a) &amp; 1 (b) are asked for.”</p>

In view of the above Committee granted ex-post facto approval to the above modification in the said Public Notice.

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